



Order with Signature

Office Note as to
action (if any)
taken on OrderWP (C) No.14/05

20. 22.7.08 Present: Mr. D.R. Thapa, Advocate for the
Petitioners.

Mr. S.P. Wangdi, Advocate General
with Mr. J.B. Pradhan, Govt.
Advocate for the State-Respondents.

Mr. A.Moulik, Sr. Advocate with Ms.
Kessang Diki Bhutia, Advocate for
the Respondent Nos. 4 to 17.

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For the same reasons as given in the
earlier case, this writ petition which is very
similar to the earlier one is also dismissed
without any order as to costs.

We would only add that if any order is
passed in a writ petition of this nature the
result would be an alteration of the status-quo,
which means that some regularly working
Government employees will have to be thrown
out and the posts put up for fresh selections.
No doubt it can be done in an appropriately
constituted public interest litigation where the
facts and the law justify such a course. But
without the strongest of reasons no Court of
Law will un-employ employed persons in this
country of sparse employments.

(A.N. Ray, CJ)

(A.P. Subba, J)